

**BHARAT JYOTI CONSUMER PROTECTION COUNCIL,LUCKNOW**

**CONSUMERS ADVOCACY GROUP**

**CONSULTATION PAPER ON COLLOCATION CHARGES**

**ANSWERS TO THE ISSUES FOR CONSULTATION**

1. A combined specific form needs to be designed by Service Providers, in which the Collocation Seeker could specify the necessary details to fill the request for the Points of Interconnection ( POIs) and the required active or passive Infrastructure Sharing Items. The Collocation seeker must give the No. of PCMs ( 2 MHz BW) required at each POI, fully justifying it with anticipated traffic. The Infrastructure Sharing details must include a) Space/Bldg. for No. of bays( minimum 1 bay); b) Uninterrupted -48 V Electric Power Supply Load with Power Back-up ( Battery & Diesel Generator) ; c) Duct Sharing d) Tower Sharing; e) Airconditioning etc.;
2. The Infrastructure Provider must give a definite time frame to allot the POI and the Infrastructure, so that Seeker could make advance plans to install his Interconnecting Equipment and lead –in O.F./PCM cable. The Infrastructure Provider ( PSU Service Provider) should have centrally, the updated database of availability of PCMs for the POI at each of their TAXEs( Level-I&II) and Local/Tandem Exchanges. The reasonable time limit for the allotment of POI & Infrastructure Sharing could be 2-3 weeks, after the application is filed by the Seeker. The Seeker has to be given a week's time to deposit the money against the demand note for POI & INFRASTRUCTURE.
3. The Collocation Provider may reject the request of Collocation Seeker due to the following reasons:
  - i) There is no space available in the exchange building for any additional equipment bay;
  - ii) The Service Provider wants to reserve the available space for his own genuine future need. The available space along with its future need for own use, should be clearly specified and made transparent.
  - iii) There is no scope in the existing building for earmarking or constructing a separate room for housing the Interconnecting Equipment of different Seekers( Private Telecom. Operators )
3.
  - i) Closure/shifting of Exchange from the existing collocation site;
  - ii) Use of collocation space by the Seeker, in contravention of the applicable laws, license, regulations or directions of the relevant government agencies;
  - iii) Subleasing, causing damage to the premises or the equipment of the Service provider by the Seeker;

4. The Service Provider, before terminating the Collocation Agreement must give the reasons for the same and sufficient notice period of say about 2 months, so that Seeker could make the alternative arrangements; In case of exchange shifting/closure, the cost of shifting the collocation equipment/cable should be shared by both the Provider and the Seeker.
5. The Collocation Charges for Land/Building Space, Electricity & Miscellaneous Charges, In-premises Duct Sharing on a metre length basis, Tower Sharing charges must be pre-specified by the Service Provider, providing the infrastructure. The Service Provider should be transparent and non-discriminatory to provide the infrastructure and also for its charging. The charges for Collocation must be published on the provider's website.
6. The minimum unit for sharing the space in the building should be a standard 19 inches wide rack/bay. The space charged for one single bay could be 3 feet by 3 feet. A standard Bay is 19 inches wide and its height may vary from 3 feet to 6 feet. It has got partitions for the removable racks/units.
7. The charges for Infrastructure Sharing must be itemwise separately for a)  
Building Space; b) Uninterrupted Electricity & Power Back up including Airconditioning; c) In-premise Duct Sharing on per metre length of a single duct; d) Tower Sharing;
8. i) Charges for Space should be fixed on the basis of carpet area based on market rent separately for Metro, Class A, Class B, Class C and Unclassified cities with yearly escalation of 5-10%, with provision to revise after 10 years.  
ii) Electricity & Misc. Charges have to be calculated and fixed for the consumption of electricity for a bay at the prevailing rates and hiked by a multiplying factor for the uninterrupted power supply from back up power plant including diesel- generator, batteries, airconditioning etc.  
iii) Charges for in-premise Duct sharing should be worked out for a single duct per metre of length after taking into account the cost of construction of Duct assembly and the number of ducts.  
iv) Charges for Tower sharing have to be worked out for a single antenna hoisting and fixed, after calculating the actual cost of construction, capacity to hoist no. of antennas, life span etc.  
v) Annual escalation may be fixed between 5 to 10 %;
9. No comments;
10. The Collocation Provider has every right to reserve the Infrastructure for his own genuine future need. But he needs to be transparent and non-discriminatory in his dealings with different operators. However a separate room could be constructed and earmarked for housing the Interconnecting Equipment of various operators.

11. The operation & maintenance of the collocated interconnecting equipment shall be invariably done by the Seeker himself..The Seeker must be provided uninterrupted access to his Interconnecting Equipment 24 hrs. a day, 365 days a year.
12. Collocation Charges for the passive link will include only the duct charges in case of duct being shared.If no duct is shared,the Seeker should be allowed to install his own duct without any extra charges,;
- 13.Collocation cost may be shared only in case of shifting of exchange.However,the POI rental must be fixed,taking into account the factor of sharing of POI by both the Provider and the Seeker.
14. None